

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 1st April, 1976.

NOTIFICATION
(INCOME TAX)

No.1281 (187/2/76-IT(AI) In exercise of the powers conferred by Section 126 of the Income-tax Act, 1961, the Central Board of Direct Taxes hereby makes the following additions to the Schedule annexed to its Notification No.(F.No.55/233/63-IT) dated 18th May, 1964.

In the said Schedule after Serial No.83 the following shall be added.

1. Sr. No.	3.	4.	5	6
84	(i) All persons in respect of whom an order of detention has been made under the Maintenance of Internal Security Act (for smuggling activities and foreign exchange racketeering) and/or Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 and who prior to passing of orders under the said Acts were residing or carrying on business or profession within the Revenue Districts of Ahmedabad, Gandhinagar, Kaira, Mehsana, Banaskantha and Sabarkantha of the State of Gujarat and whose cases are not assigned to any of the I.T.Os in Central Circles, Ahmedabad and Special Investigation Circles, Ahmedabad, Jamnagar, Junagadh and Surat by an order u/s 127 of the I.T.Act.	I.T.O I.A.C. S.I.C.A.R.VIII IX A'bad A'bad, who has jurisdi- ction over the Circle mention- ed in as in Col.3.	A.A.C. C.I.T. A.R.VI Guj.I A'bad who has who got has juris- got diction dicti- over on the over Circle the mentio- ned in the Col.3. mentio ned in Col 3.	

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1.	2.	3.	4.	5.	6.
(II)	All persons in respect of whom an order of detention has been made under the Maintenance of Internal Security Act (for smuggling activities and foreign exchange racketeering) and/or Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 and who prior to passing of orders under the said Acts were residing or carrying on business or profession within the Revenue Districts of Panchmahal, Baroda, Barach, Surat, Dangs and Eulsar of the State of Gujarat and in the Union Territory of Daman, Daadra and Nagar Haveli and whose cases are not assigned to any of the I.T.Os in Central Circles, Ahmedabad and Special Investigation Circles, Ahmedabad, Jamnagar, Junagadh and Surat by an order u/s 127 of the I.T. Act.	I.T.O. S.I.C. III Surat.	I.A.C. S.R.I. Surat who has jurisdiction over the Circle mentioned in Col.3.	A.A.C. S.R. Surat who has got jurisdiction over the Circle mentioned in Col.3.	C.I.T. Gujarat-I, who has got jurisdiction over the Circle mentioned in Col.3.

(iii)	All persons in respect of whom an order of detention has been made under the Maintenance of Internal Security Act (for Smuggling activities and foreign Exchange racketeering) and/or Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 and who prior to passing of orders under the said Acts were residing or carrying on business or profession within the Revenue Districts of Rajkot, Junagadh, Surendranagar, Bhavnagar and Amereli of the State of Gujarat and in the Union Territory of Diu and whose cases are not assigned to any of the I.T.Os in Central Circles, Ahmedabad and	I.T.O S.I.C. Junagadh.	I.A.C. A.R.VIII A'bad who has jurisdiction over the Circle mentioned in Col.3.	A.A.C. Rajkot who has got jurisdiction over the Circle mentioned in Col.3.	C.I.T. Gujarat-I, who has got jurisdiction over the circle mentioned in Col.3.
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Special Investigation Circles
Ahmedabad, Jamnagar, Junagadh
and Surat by an order u/s
127 of the Income-tax Act.

I.T.O.	I.A.C.	A.A.C	C.I.T.
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(iii) All persons in respect of whom an order of detention has been made under the Maintenance of Internal Security Act (for smuggling activities and foreign exchange racketeering) and/or Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 and who prior to passing of orders under the said Acts were residing or carrying on business or profession within the Revenue Districts of Jamnagar and Kutch of the State of Gujarat and whose cases are not assigned to any of the I.T.Os in Central Circles, Ahmedabad, Jamnagar, Junagadh and Surat by an order U/s 127 of the I.T. Act.

This notification shall have effect from 1.4.76.

Sd/-(M. SHASTRI)
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